

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

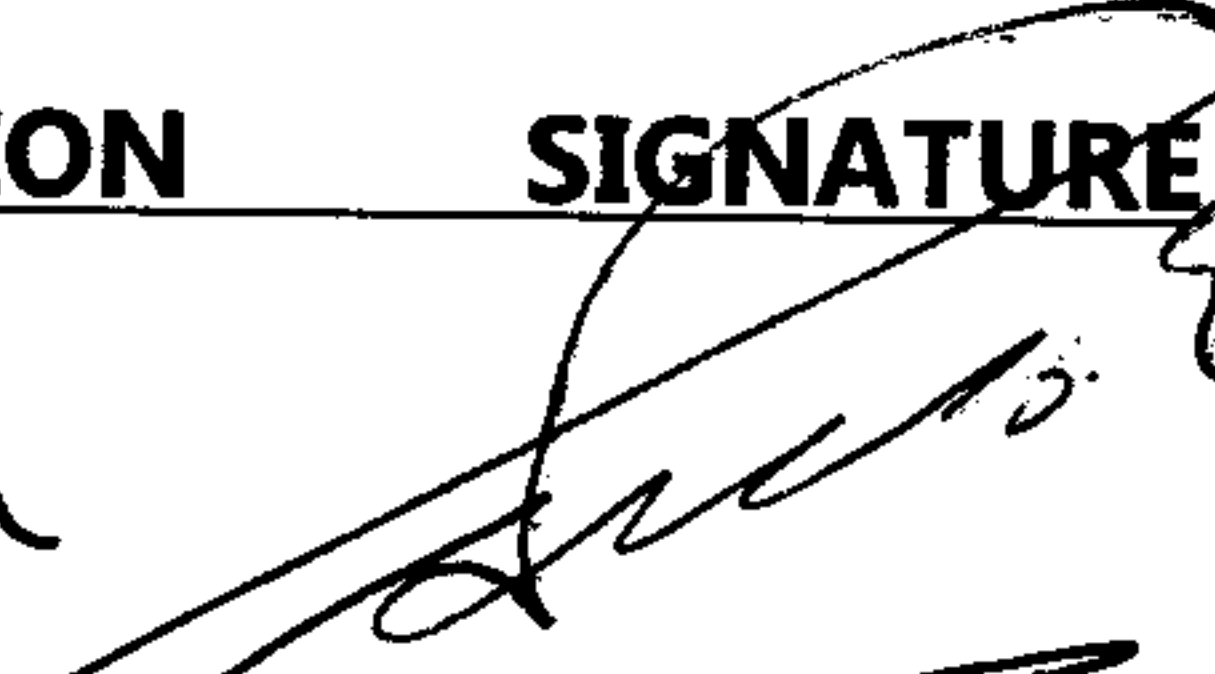


C.P. (I.B) No. 191/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2018**

Name of the Company: National Oil Well Maintenance Company
V/s.
Essar Oil Ltd.

Section of the Companies Act: Section-9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Anandodaya Mishra	Adv.	Petitioner	
2.	Rohit Lalwani	Adv.	Petitioner	
3.	Kamya Shah	Adv.	Petitioner	

ORDER

Advocate Mr. Anandodaya Mishra is present for the Petitioner. Advocate Mr. Rohit Lalwani is present for the petitioner. Advocate Ms. Kamya Shah is present for the petitioner.

Since, the connected matter IA NO. 269/2018 is adjourned, hence this matter also be posted on the same date.

List the matter on 17.09.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 7th day of August, 2018